

Figures beyond February, 1981 are not yet available.

The demand of this item in the country is around 15,000 MTs a year.

**Fraud Cases in Patna Urban Cooperative Bank**

3201. SHRI RAJESH KUMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether a number of fraud cases have come to the light of Government in the Patna Urban Cooperative Bank;

(b) if so, the nature and number of such cases which have come to light;

(c) the names of personnel involved in those cases; and

(d) whether any inquiry has since been conducted and if so, with what results?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d). The Reserve Bank of India conducts statutory inspection of cooperative banks under the provisions of Banking Regulation Act. The audit of accounts of cooperative banks is done under the orders of Registrar of Cooperative Societies of the State Government.

Details of irregularities in the working of the bank as pointed out by the auditors of the cooperative department are not available with Reserve Bank of India or the Central Government. However, on the basis of a quick study of the bank's operations carried out by RBI in 1975, certain irregularities were observed in its working. The bank was placed under moratorium. The finding of second quick study revealed that the bank's working was detrimental to the interest of the depositors. RBI refused the issue of licence to this bank in April 1976 to carry on banking business, and requested Registrar, Cooperative Societies to initiate action for winding up the affairs of the bank. The bank is under liquidation and RBI have not received any returns etc. from it, nor they are inspecting the bank since it is under liquidation.

**Delay in making appointments on Board of LIC**

3202. PROF. MADHU DANDA-VATE: Will the Minister of FINANCE be pleased to state:

(a) what were the reasons for not making appointment of any member on the Board of the L.I.C. of India after 31st August, 1980 for such a long period; and

(b) is it a fact that as on 28 September, 1982 the number of the LIC Board members has been reduced to four only which is less than the minimum required for conducting any Business?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) The LIC Board was reconstituted with effect from 1st September, 1980. Further reconstitution was not considered necessary in view of the proposed re-organisation of the Corporation.

(b) The question does not arise as no meeting of the Board of the LIC was held on 28th September, 1982.

**Constitution of Sub-Committee to Frame Bye-laws for regulating stocking/collecting of Inflammable Material in Delhi Cantonment**

3203. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a sub-committee has been constituted to frame bye-laws for regulating stocking/collecting of inflammable material in Delhi Cantonment; and

(b) if so, what is its contribution, when was it constituted, by when has it been asked to submit its report and what are the terms of references assigned to it?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir.

(b) A sub-Committee consisting of three elected members was constituted by the Cantonment Board, Delhi on 19-2-1982. The Cantonment Board, Delhi has fixed no target date by which the